

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph. No.: 011-23753942, Fax No.: 011-23753923

Petition No. 104/TT/2019

Dated: 19.12.2020

To,

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Ltd.,
"SAUDAMINI", Plot No. 2,
Sector-29, Gurgaon-122001.

Subject: Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: Extension of Kota 400/220 kV Sub-station (POWERGRID) shifting of 400 kV, 50 MVAR line reactor from Merta to Kota Sub-station for its use as Bus Reactor and 400 kV bus reactor bay; Asset-II: Extension of Koteshwar 400/220 kV Sub-station (THDC) installation of 400 kV, 125 MVAR bus reactor along with associated bay at Koteshwar; Asset-III: Extension of Dehar 400/220 kV Sub-station (BBMB)-installation of 400 kV, 1X63 MVAR bus reactor-II through a single 400 kV hybrid GIS bay and Asset-IV: Replacement of 250 MVA ICT with 4x105 MVA, 1-phase ICT and retrofitting of associated 400/220 kV bay equipment and protection relays at Dehar under Strengthening Scheme in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents/ beneficiaries, latest by 5.1.2021:

- i. The Petitioner has replaced 250 MVA ICT with 4X105 MVA at Dehar Sub-station. Tariff details and petition number may be furnished wherein the tariff of 250 MVA ICT at Dehar Sub-station was granted. The details of de-capitalisation of 250 MVA ICT at Dehar Sub-station may be given.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer